

श्री अटल बिहारी वाजपेयी : पाकिस्तानी तत्वों की गतिविधियों राज्य का विषय कैसे हो सकती हैं। यह सारे देश की सुरक्षा का मामला है।

अध्यक्ष महोदय : आपने काफी कह लिया है और कोई कमी नहीं छोड़ी कहने में।

श्री अटल बिहारी वाजपेयी : मेरे कहने का क्या होता है। हम तो कमी छोड़ने वाले नहीं हैं। कमी तो उधर होती है और इसी-लिये वहां गड़बड़ हो रही है। आप, मिनिस्टर को कहिये कि वह सदन को इसके बारे में सूचित करें।

MR. SPEAKER: I will send it to him. But I do not think he will be able to do anything; all that he can do is only to get the information from the State Government.

श्री एस० एम० बनर्जी : होम मिनिस्टर साहब शायद इसीलिये आए नहीं—

अध्यक्ष महोदय : वह मैंने कहा मैं उन्हें भेज दूंगा।

As I said, the call attention motion will come on Monday.

Papers to be laid on the Table.

12.42 hrs.

PAPERS LAID ON THE TABLE

REPORT ON PROGRESS OF WORK OF ACTION COMMITTEE ON PUBLIC ENTERPRISES, NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy of the Summary of the Report (Hindi and English versions) on progress of work of the Action Com-

mittee on Public Enterprises. [Placed in Library. See No. LT-5714/73].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The National Savings Certificates (Fifth Issue) Rules, 1973, published in Notification No. G.S.R. 421(E), in Gazette of India dated the 6th September, 1973.

(ii) The Post Office Savings Certificate (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 422(E), in Gazette of India dated the 6th September, 1973.

(iii) The National Savings Certificates Fourth Issue (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 423(E), in Gazette of India dated the 6th September, 1973. [Placed in Library. See No. LT-5715/73].

(3) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 508(E), in Gazette of India dated the 20th September, 1973, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-5716/73].

(4) A copy of the Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 509(E), in Gazette of India dated the 20th September, 1973, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-5717/73].

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 399(E), published in Gazette of India dated the 28th August, 1973 together with an explanatory memorandum.

-[Shri K. R. Ganesh]

- (ii) G.S.R. 945, published in Gazette of India dated the 8th September, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 431(E), published in Gazette of India dated the 12th September, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 442(E), published in Gazette of India dated the 14th September, 1973 together with an explanatory memorandum.
- (v) G.S.R. 1021, published in Gazette of India dated the 22nd September, 1973 together with an explanatory memorandum.
- (vi) G.S.R. 462(E), published in Gazette of India dated the 1st October, 1973 together with an explanatory memorandum.
- (vii) G.S.R. 469(E), published in Gazette of India dated the 4th October, 1973 together with an explanatory memorandum. [*Placed in Library. See No. LT-5718/73*].
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 416(E), published in Gazette of India dated the 1st September, 1973.
- (ii) The Central Excise (Tenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1019, in Gazette of India dated the 22nd September, 1973. [*Placed in Library. See No. LT-5719/73*].
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 407(E), 408(E) and 409(E), published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.
- (ii) G.S.R. 926, published in Gazette of India dated the 1st September, 1973 together with explanatory memorandum.
- (iii) G.S.R. 927 published in Gazette of India dated the 1st September, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 946 published in Gazette of India dated the 8th September, 1973 together with an explanatory memorandum.
- (v) G.S.R. 985 and 986 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (vi) G.S.R. 987 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (vii) G.S.R. 988 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (viii) G.S.R. 989 published in Gazette of India dated the 15th September, 1973 together with an explanatory memorandum.
- (ix) G.S.R. 1020 published in Gazette of India dated the 22nd September, 1973 together with an explanatory memorandum.
- (x) G.S.R. 456(E), published in Gazette of India dated the 28th September, 1973 together with an explanatory memorandum.
- (xi) G.S.R. 457(E), published in Gazette of India dated the 29th September, 1973 together with an explanatory memorandum.
- (xii) G.S.R. 470(E), published in Gazette of India dated the 4th October, 1973 together with an explanatory memorandum.
- (xiii) G.S.R. 474(E), published in Gazette of India dated the 12th October, 1973 together with an explanatory memorandum. [*Placed in Library. See No. LT-5720/73*].

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:—

- (i) Memo No. 770-T1/72-9, Revenue (T), published in Andhra Pradesh Gazette dated the 7th August, 1973, making certain amendments to the Andhra Pradesh Excise (Tapping of Trees and Toddy Shops Special Conditions of Licences) Rules, 1969.
- (ii) Notification No. G.O. Ms. 631, Revenue (E), published in Andhra Pradesh Gazette dated the 9th August, 1973, making certain amendments to the Andhra Pradesh Foreign Liquor and Indian Liquor Rules, 1970.
- (iii) Memo No. 2957/T1/T3-9, published in Andhra Pradesh Gazette dated the 16th August, 1973 making certain amendments to the Andhra Pradesh Excise (Lease of Right to sell Liquor in Retail) Rules, 1969. [Placed in Library. See No. LT-5721/73].

REPORT ETC. EXPORT INSPECTION COUNCIL AND AGENCIES, REPORT OF TRADE MARKS REGISTRY, TARIFF COMMISSION'S REPORT ON SERICULTURE INDUSTRY, NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Annual Report and the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1971-72, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964. [Placed in Library. See No. LT-5722/73].

(2) A copy of the Annual Report (Hindi and English versions) of the Trade Marks

Registry for the year 1972-73, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-5723/73].

(3) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (a) (i) Report (1973) of the Tariff Commission on the Biennial Review of the Sericulture Industry.
- (ii) Government Resolution No. 13(1)/Tar/73, dated the 14th November, 1973 (Hindi and English versions) notifying Government's decisions on the above Report.
- (iii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (b) Report (1971) of the Tariff Commission (Hindi version) on the Price Structure of Different Varieties of Jute Goods. [Placed in Library. See No. LT-5724/73].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 2789, in Gazette of India dated the 29th September, 1973.
- (ii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 2965, in Gazette of India dated the 13th October, 1973.
- (iii) The Export of Sulphuric Acid (Inspection) Rules, 1973, published in Notification No. S.O. 2968, in Gazette of India dated the 13th October, 1973.